

(a) whether the Yatri Avas Vikas Samiti, set up by the Government of India has selected some places, for the construction of Serais to promote low-cost tourism in the country; and

(b) if so, the names of the places selected for this purpose, State-wise and the details about the plans of construction of the serais alongwith the target dates envisaged for the construction?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI KHURSHEED ALAM KHAN): (a) Yes, Sir.

(b) The Bharatiya Yatri Avas Vikas Samiti has already selected sites at Chitrakoot (M.P.) and Brindaban (U.P.) for construction of Dharamsalas. Samiti also has under construction, Dharamsalas at Puri (Orissa), Bihar Shareef (Bihar), Dwarka (Gujarat), Nainadevi (H.P.) Josimath (U.P.) Ajmer (Rajasthan), Kampil (U.P.) and Pondicherry. The construction of Dharamsala at Chitrakoot (M.P.) has already begun and the construction of Dharamsala at Brindaban (U.P.) is likely to begin during the current financial year.

Construction of Airstrip at Hubli

3216. SHRI D. K. NAIKAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Hubli and Raichur towns in Karnataka State have been taken in third line air service as approved;

(b) is it a fact that Kirloskar Company at Hubli has come forward to spend money for construction of airstrip at Hubli freely and voluntarily on the land acquired for the said purpose if permission is granted by Government;

(c) what are the difficulties faced by Government in granting permission to Kirloskar; and

(d) when Government are thinking to start the operations at Hubli and Raichur?

THE MINISTER OF STATE OF THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) and (c). Yes, Sir. The proposal sent by M/s Kirloskar Company is for the part development of the air-strip only. Government prefers development of air-strip in association with the State Government of Karnataka.

(d) Vayudoot service to Hubli and Raichur would be considered only after the infrastructural facilities have been developed.

Evasion of taxes by busineses house

3217. SHRI KRISHNA PRATAP SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the fact that on a large scale business houses in the country are evading taxes; and

(b) if so, what are the tax dues of big houses and what deterrent action Government have taken against the evasion of taxes by big houses?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATABHI RAMA RAO): (a) and (b). Cases of tax evasion by some business houses have come to the notice of the Government. In all such cases appropriate action is taken by the concerned authorities.

Information in respect of the taxpayers belonging to 10 top industrial houses is presently available as on 31-3-1982 only, the houses and concerns being identified on the basis of their registration under the Monopolies and Restrictive Trade Prac-